

**FIR No. 63/2020
U/S 420/468/471/120B/34 IPC
PS Karol Bagh
State Vs Kulbhushan**

17.07.2020

At 03.45 P.M.

Present : Sh. Manoj Garg, Ld. Addl PP for the State.
IO SI Mukesh Kumar (No. 4850) from PS Karol Bagh.
Sh. Vipin Chander Gautam, Ld. Counsel for the applicant/accused Kulbhushan.

Proceedings conducted through Video conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

At this stage, Ld. Counsel for the applicant/accused submits that he wants to withdraw the present application.

Accordingly, present application stands dismissed as withdrawn. Copy of this order be uploaded on the official website immediately.

(LOVLEEN)

**PO MACT-02 (CENTRAL)
DELHI/17.07.2020 (K)**

**FIR No. 06/2020
U/S 379/411 IPC
PS H.N.Railway Station
State Vs Kalpana @ Sapna**

17.07.2020

At 3.30 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
None for the applicant/accused.
Proceedings conducted through Video**

conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

It is submitted by Ld. Addl. PP for the State that the applicant/accused Kalpana @ Sapna has already been granted bail by the Court of Ld. MM.

Apparently, the present application has turned infructuous and the same is hereby disposed of.

Copy of this order be uploaded on the official website immediately.

(LOVLEEN)

**PO MACT-02 (CENTRAL)
DELHI/17.07.2020 (K)**

**FIR No. 63/2020
U/S 379/411 IPC
PS H.N.Railway Station
State Vs Kalpana @ Sapna**

17.07.2020

At 03.35 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
None for the applicant/accused.**

**Proceedings conducted through Video conferencing by
means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

It is submitted by Ld. Addl. PP for the State that the
applicant/accused Kalpana @ Sapna has already been granted bail
by the Court of Ld. MM.

Apparently, the present application has turned
infructuous and the same is hereby disposed of.

Copy of this order be uploaded on the official website
immediately.

(LOVLEEN)

**PO MACT-02 (CENTRAL)
DELHI/17.07.2020 (K)**

**FIR No. 64/2020
U/S 379/411 IPC
PS H.N.Railway Station
State Vs Kalpana @ Sapna**

17.07.2020

At 03.30 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
None for the applicant/accused.**

**Proceedings conducted through Video conferencing by
means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

It is submitted by Ld. Addl. PP for the State that the
applicant/accused Kalpana @ Sapna has already been granted bail
by the Court of Ld. MM.

Apparently, the present application has turned
infructuous and the same is hereby disposed of.

Copy of this order be uploaded on the official website
immediately.

(LOVLEEN)

**PO MACT-02 (CENTRAL)
DELHI/17.07.2020 (K)**

**FIR No. 147/20
U/S 307 IPC
PS Prasad Nagar
State Vs Surender Ahirwal**

17.07.2020

At 03.50 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
None for the applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Ahlmad of this Court has contacted the Ld. Counsel for the applicant/accused on his mobile No. 9910857195, who has conveyed that he is not able to make himself available through Video Conferencing today and matter be adjourned for 24/07/2020.

At the request of Ld. Counsel for the applicant/accused, put up on **24/07/2020**.

(LOVLEEN)

**PO MACT-02 (CENTRAL)
DELHI/17.07.2020 (K)**

**FIR No. 147/20
PS Prasad Nagar
U/s 307 IPC
State Vs. Surender Ahirwal**

17.07.2020

At 03.55 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
None for the applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Ahlmad of this Court has contacted the Ld. Counsel for the applicant/accused on his mobile No. 9910857195, who has conveyed that he is not able to make himself available through Video Conferencing today and matter be adjourned for 24/07/2020.

At the request of Ld. Counsel for the applicant/accused, put up on **24/07/2020**.

(LOVLEEN)

**PO MACT-02 (CENTRAL)
DELHI/17.07.2020 (K)**

**FIR No.265/20
PS Karol Bagh
U/s 25/54/59 Arms Act
State Vs. Ishant @ Mukesh**

17.07.2020

At 12.30 P.M.

Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh. Ayub Ahmed Qureshi, Ld. Counsel for the
applicant/accused Ishant @ Mukesh.

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Reply has been sent in by the concerned IO.

Records perused. Submissions heard. Present FIR
has been lodged against the applicant/accused for alleged recovery
of illegal arms.

It is submitted by Ld. Counsel for the
applicant/accused that recovery has already been effected and
applicant/accused is in judicial custody since 15/06/2020.

Contd/--

No purpose will be served by detaining the applicant / accused any further in judicial custody. The applicant / accused Ishant @ Mukesh is admitted to bail subject to the furnishing of personal bonds in the sum of Rs. 10,000/- with one surety of the like amount to the satisfaction of Ld. Duty MM / Concerned Trial Court.

The present application u/s 439 Cr.PC for grant of bail stands disposed of accordingly.

Copy of this order be sent to the court of Ld. Duty MM / Concerned Trial Court as well as Jail Superintendent.

A copy of this order be given dasti to Ld. Counsel for the applicant/accused, as prayed for.

(LOVLEEN)

PO MACT-02 (CENTRAL)
DELHI/17.07.2020 (K)

FIR No. 265/20
PS Karol Bagh
U/s 25/54/59 Arms Act
State Vs. Gagan @ Satender @ Mota

17.07.2020

At 12.45 P.M.

Present : **Sh. Manoj Garg, Ld. Addl PP for the State.**
 Sh. Satish Tiwari, Ld. Counsel for the
applicant/accused.
 IO SI Mukesh from PS Karol Bagh.
 Proceedings conducted through Video
conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Reply has been sent in by the concerned IO.

Records perused. Submissions heard. Present FIR has been lodged against the applicant/accused for alleged recovery of illegal arms.

It is submitted by Ld. Counsel for the applicant/accused that recovery has already been effected and applicant/accused is in judicial custody since 15/06/2020.

Contd/--

No purpose will be served by detaining the applicant / accused any further in judicial custody. The applicant / accused Gagan @ Satender @ Mota is admitted to bail subject to the furnishing of personal bonds in the sum of Rs. 10,000/- with one surety of the like amount to the satisfaction of Ld. Duty MM / Concerned Trial Court.

The present application u/s 439 Cr.PC for grant of bail stands disposed of accordingly.

Copy of this order be sent to the court of Ld. Duty MM / Concerned Trial Court as well as Jail Superintendent.

A copy of this order be given dasti to Ld. Counsel for the applicant/accused, as prayed for.

(LOVLEEN)

PO MACT-02 (CENTRAL)
DELHI/17.07.2020 (K)

**FIR No. 06/19
PS Prasad Nagar
U/s 356/379/411/34 IPC
State Vs. Rohit**

17.07.2020

At 03.50 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
None for the applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Ahlmad of this Court has contacted Ld. Counsel for the applicant/accused on his mobile No. 9873048371, who has conveyed that he is unable to join Video Conference proceedings today.

At the request of Ld. Counsel for the applicant/accused, put up on **21/07/2020**.

(LOVLEEN)

**PO MACT-02 (CENTRAL)
DELHI/17.07.2020 (K)**

**FIR No.71/20
PS Lahori Gate
U/s 420 IPC
State Vs. Rajesh Gupta**

17.07.2020

At 03.20 P.M.

**Fresh bail application u/s 438 Cr.PC filed. It be
checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
SI Narender Singh (No. D-5967) from PS
Lahori Gate.
Ms. Gitanshi Arora, Ld. Counsel for the
applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Reply has been sent in by the IO concerned.
Submissions heard.

It is borne out of the FIR that parties (complainants
and the accused) entered into a transaction of sale of property
bearing No. 622-23-24-25, Fasil Road, Shardanand Marg, Delhi as
the accused allegedly claimed himself to be owner-in-possession.

A huge sum of money exchanged hands as earnest money. Later on the complainants discovered that aforesaid property was mortgaged with Andhra Bank, Branch Chandni Chowk, Delhi. Complainants were disturbed by this discovery but were convinced by accused that he would get the property released from bank in favour of complainants. However, the transaction could not be carried through. Complainants felt aggrieved and got the present FIR registered. Complainants also allege that accused manipulated them in connivance with bank officials in order to defraud them.

Ld. Counsel for the applicant/accused submits that the matter has already been settled between the parties and the parties shall proceed for quashing of the FIR. She has also placed on record a Settlement Deed Dated 14-07-2020 executed between the parties in this regard. On query by this court, IO confirms that the matter has already been settled between the parties.

It seems that the parties have entered into a compromise. The FIR is registered u/s 420 IPC, which is compoundable in nature. Prosecution/Police has not alleged commission of any other offence by accused till now (as per facts narrated in FIR) since the registration of FIR on 19-03-2020. In the facts and circumstances, this application is disposed of with the directions that SHO/IO concerned shall give an advance notice of 48 hours to accused in case he proceeds to arrest the applicant/accused any time. However, accused shall not leave Delhi without intimating the SHO/IO concerned. It is further directed that the accused shall diligently comply with the terms and conditions of Settlement Deed, failing which the complainant shall be at liberty to approach the SHO /IO concerned with a request to arrest the accused who shall give an advance notice of 48 hours to accused

before effecting arrest.

Copy of this order be given dasti to the parties.

Copy of this order be uploaded on the official website immediately.

(LOVLEEN)

PO MACT-02 (CENTRAL)
DELHI/17.07.2020 (K)

